BREAKDOWN OF MACHINES IN STEEL PLANTS

Written Answers

381. SHRI SANAT KUMAR RAHA : Will the MINISTER OF STEEL & MINES be pleased to state:

(a) number of breakdowns of machineries in Durgapur Steel plant;

(b) number of breakdowns in other steel plants of public sector during the same period; and

(c) reasons for these breakdowns?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

PROPOSALS TO NATIONALISE NON-COKING IRON ORE AND MANGANESE MINES IN FIFTH FIVE YEAR PLAN

382. SHRI SANAT KUMAR RAHA: Will the Minister of Steel & Mines be pleased to state whether non-coking mines of coal, iron ore and manganese industries will be nationalised during fifth five year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): There is at present no proposal to nationalise noncoking coal, iron ore and manganese mines.

KUDREMUKH ORE PROJECT

383. SHRI VEERENDRA PATIL :

DR. K. NAGAPPA ALVA : Will the Minister of STEEL AND MINES be pleased to state the physical and financial progress made so far in respect of Kudremukh Iron Ore Project in Mysore State?

THE MINISTER OF STATE IN THE MINSTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : The Detailed Project Report on Kudremukh Iron Ore is under examination and Government has yet to take a final decision on the project.

EXPENDITURE INCURRED ON VIJAYANAGAR STEEL PLANT

384. SHRI VEERENDRA PATIL : DR. K. NAGAPPA ALVA :

Will the Minister of STEEL AND MINES be pleased to state the amount of expenditure incurred on Vijayanagar Steel Plant in Mysore State during the year 1971-72, and the provision made for 1972-73.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : The expenditure incurred during 1971-72 in connection with the establishment of Vijayanagar Steel Plant in Mysore State was about 61.6 lakhs. The provision for 1972-73 for this Pro-

ONE UNION FOR ONE INDUSTRY

385. SHRI H. S. NARASIAH : SHRI T. V. ANANDAN :

ject is Rs. 210 lakhs.

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to enact suitable legislation for providing machinery for one union for one industry:

(b) if so, whether it will also implement the policy of labour participation in management; and

(c) whether it is likely to change the law relating to registration of Trade Union fixing a minimum percentage of total strength around 10 per cent?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Government intend to enact a comprehensive law to provide, among other matters, for recognition of a majority union for an establishment or industry.

(b) It is proposed to implement the scheme of appointing a workers' representative on the Board of Management of a few public sector undertakings on a trial basis.

The existing scheme of Joint Management Councils is proposed to be reviewed in the light of the recommendations of the National Commission on Labour at a future tripartite meeting.

(c) The recommendation of the 29th Standing Labour Committee that such a percentage should be prescribed in law is being considered.

STATE LABOUR MINISTER'S CONFERENCE ON BIDI WORKERS' CONDITION

386. SHRI H. S. NARASIAH: Will the Minister of Labour and Rehabilitation be pleased to state whether Gov-ernmnet propose to convene a conference of all State Labour Ministers to consider the recommendations made in the conference of State Ministers held on 25th June, 1972 at Mysore, to improve the condition of the workers in the Bidi Industry on an All-India basis?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): There is no such proposal at present. The recommendations of the Mysore Conference have been brought to the notice of the Governments of Assam, West Bengal, Rajasthan, Gujarat, Uttar Pradesh, Bihar and Orissa (which were not represented at the Conference) for their concurrence before proceeding to implement the recommendations.

राजदूत के पुत्र के पास से नशीली वस्तुओं का १कड़ा जाना

- 387. श्री पीताम्बर दास :
 - डा० भाई महाबीर :
 - श्री जगदम्बी प्रसाद यादव :
 - श्री प्रेम मनोहरः

क्या विदेश मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि हाल में विदेश स्थित एक भारतीय राजदुत के पुत्र के पास से बड़ी मात्रा में चरस पकड़ी गई है; और

(ख) यदि हो, तो उसका ब्यौरा क्या है और इसके बारे में सरकार की क्या प्रति-किया है?

NARCOTICS SEIZED FROM AMBASSA-DOR'S SON

387. SHRI PITAMBER DAS: DR. BHAI MAHAVIR : SHRI J. P. YADAV : SHRI PREM MANOHAR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is $_{a}$ fact that a large quantity of hashish was seized recent ly from the son of an Indian Ambas sador abroad; and

(b) if so, what are the details there of and what is reaction of Govern ment thereto?]

विदेश मंत्रालय में उपमंत्री (श्री स्रेन्द्रपाल सिंह) : (क) और (ख) सिड़नी, आस्टे-लिया में भारताय उप हाई कमीइनर श्री ज्योतिर्मय बरुआ का 20 वर्षीय पत्र जवाहर बरुआ दिल्ली का छाल है। वह कालेज की छट्टियों में अपने माता-पिता से मिलने 23 मई. 1972 को सिड़नी पहुंचा था। सिड़नो हवाई अड्डे पर आस्ट्रेलिया के कस्टम अधिकारियों ने जवाहर बरुआ के सटकेस में 2 किलो गांजा पकड़ा । जवाहर को दूसरे दिन ही भारत वापस भेज दिया गया। वम्बई पंहचने पर उसे चीफ प्रेसिडेन्सी मजिस्ट्रेट की अदालत में पेश किया गया और उसे कस्टम अधिनियम. 1962 की घारा 135 (क) एवं खतरनाक भेषज अधिनियम घारा 7 के साथ पठित घारा 13 के अधीन दोषो ठहराया गया परन्त एक वर्ष अच्छे चाल चलन का बांड भरने पर उसे छोड़ दिया गया। सरकार किसी भी व्यक्ति, विशेष रूप से राजनायिकों के बच्चों द्वारा, ऐसे गैर-कानूनी कार्य किए जानेकी निंदा करती है।

†[] English translation.